CENTRAL ADMINISTRATIVE TRIBUNAL, JABALFUR BENCH, JABALFUR

Review Application No. 96 of 2004 (In O.A. No. 798 of 2002)

Jabalpur, this the 17th day of December, 2004
William Ackley ... Applicant

Versus

The Union of India & Another

Respondents

## ORDER (In Circulation)

## By Madan Mohan, Judicial Member -

This review application has been filed to review the order passed by the Tribunal on 6th September, 2004 in OA No. 798 of 2002.

- 2. In the present RA, no clerical error or glaring mistake has been pointed out by the applicant. It is the settled legal position that the review proceedings are to be strictly confined to ambit and scope of Order 47 Rule 1 of CPC. In exercise of the jurisdiction under Order 47 Rule 1 of CPC it is not permissible for an erroneous decision to be reheard and corrected. It must be remembered that a review petition has a limited purpose and cannot be allowed to be an appeal in disguise. The Hon'ble Supreme Court in the case of Union of India Vs. Tarit Ranjan Das, 2004 SCC (L&S) 160 held that "Administrative Tribunals Act, 1985 S. 14 Review Scope Tribunal cannot act as an appellate court while reviewing the original order."
- 3. In view of the foregoing, we do not find any merit in this RA, which is accordingly rejected at the circulation stage itself.

(Madan Monan) Judicial Member (M.P. Singh) Vice Chairman

More Joseph Bhack South